

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 412
145/241-242/ND/2020

IN THE MATTER OF:

Rajni Mittal

...APPLICANT

Vs.

M/s. Swarup Mittal Builders and Contractors Pvt. Ltd.

...RESPONDENT

Section

Under Section 241-242

**Order delivered on 24.12.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Applicant

**:Mr. Anjaneya Mishra Sahil,
Advocate.**

For the Respondent

**:Mr. S.P Singh Chawla, Mr. Sumit
Wadhwa, Ms. Tapus Gaur,
Advocates in CA No. 747/2020
and respondents in CP 145/241-
242/ND/2020.**

ORDER

CA No. 747 of 2020

Heard the submissions made by the counsels for the parties. Ld. Counsel for the respondent are directed to take steps for filing an application for condonation of delay by the non applicant. Let this matter be posted to 7th January, 2021.

—sd—

**(V.K. Subburaj)
Member (T)**

—sd—

**(P.S.N. Prasad)
Member (J)**

(Annu)